

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Central assistance is allocated Statewise, every year for the head of development "General Education" as a whole and not for each individual scheme separately. As such no separate allocation of funds for Girls' Education alone during Fourth Plan is made.

(b) For the year 1967-68 an amount of Rs. 143.50 lacs has been allocated for Gujarat as Central assistance for the head of development "General Education" and "Technical Education" which *inter alia* includes some assistance for the programmes of Girls' Education.

DELHI AND HIMACHAL PRADESH CADRE OF I.A.S.

4991. SHRI NARENDRA SINGH MAHIDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government are contemplating to abolish Delhi and Himachal Pradesh Cadre of the I.A.S. and reconstitute a Union Territories cadre;

(b) if so, the broad outlines of the scheme;

(c) whether it is also a fact that pending the reconstitution of his cadre, the appointment of the existing incumbents of the Delhi and Himachal Pradesh Cadre to the Selection Grade of the I.A.S. has been held in abeyance;

(d) whether Government have received any representations to this effect also; and

(e) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) A copy of the scheme has already been laid on the Table of the House, *vide* reply given to part (b) of Unstarred Question No. 4158 on 13th December, 1967.

(c) Yes, Sir.

(d) Yes, Sir.

(e) The question of filling vacancies in the Selection Grade of the IAS Cadre for the Union territories would be considered after appointments to the Cadre at its constitution have been made and seniority of persons appointed to the Cadre at its initial constitution is fixed.

STRENGTH OF JUDGES

4992. SHRI M. N. REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present number of Judges of the Supreme Court of India and as well as the number of permanent Judges of various High Courts in the country;

(b) the approved quota or strength of permanent Judges of various High Courts;

(c) the basis or principles governing the fixation of such strength; and

(d) whether Government propose to review these principles in view of the experience of last few years?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b). A statement is laid on the Table of the House. [*Placed in Library. See No. LT-2094/67.*]

(c) The requirement of permanent Judges in each High Court is determined taking into account the institutions and the rate of disposal in the High Court.

(d) The strength of Judges in the various High Courts is reviewed and re-fixed from time to time, in the light of the state of work.

SALARIES OF HIGH COURT JUDGES

4993. SHRI M. N. REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the salaries and free amenities, if any, of the Chief Justice and puisne judges of the Federal Court of India under Government of India Act, 1935;

(b) the salaries and free amenities, if any, of the Chief Justices and Judges of the Presidency High Courts and Allahabad High Court before 1950 and after the enforcement of Government of India Act, 1935;